

File No. 12(1) 2019/Hotels & Restaurant Association/RCD/FSSAI
Food Safety and Standards Authority of India
(Regulatory Compliance Division)
(A Statutory Authority established under Food Safety and Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated 7th February, 2019

ORDER

Subject : Requirement of documents for license to Hotels : reg.

The Food Safety and Standards Authority of India has been in receipt of representations from stakeholders to review the provision of furnishing star rating certificate from Ministry of Tourism(HRACC) while applying for fresh license/renewal of license by Hotel Food Business Operators.

2. It has been brought to the notice that the scheme of certificate of star ratings to the hotels by Ministry of Tourism(HRACC) is voluntary and many hotels particularly small hotels do not go for Star Certification under the scheme. However, licensing authorities insist to produce certificate of ratings even from small/tiny hotels at the time of applying for fresh /renewal of license . As a result, Hotel Industry is facing difficulty in getting license for hotels.

3. The matter has been examined and as per the licensing criteria hotels with rating five star and above require central licences and hotels with rating four star and below with turnover above Rupees twelve lakh require State license. **It is clarified that the criteria for hotels for State license includes both Star category hotels (One Star to four star) as well as non-star category hotels including all those hotels that have not opted for star rating.**

4. It is decided that Hotel FBOs shall upload on online Food Licensing and Registration System(FLRS) a declaration stating whether they are star or non-star hotel. In case of star hotel, they will be required to submit Star Certificate issued by Ministry of Tourism. In case of non-star hotels the declaration to this effect will be accepted and Licensing Authority will not insist for certificate of star ratings from Ministry of Tourism (HRACC). All Licensing Authorities are directed to process applications of fresh/renewal of license of hotels accordingly.

5. This issues with the approval of the Competent Authority.



(Parveen Jargar)
Joint Director (RCD)

To,

- (i) Commissioner of Food Safety of all States/UTs
- (ii) All Central Licensing Authority
- (iii) CITO, FSSAI : with request to upload it on our website.